

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No.2 - IA 583 of 2023  
In  
CP(IB)/160(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Piramal Capital & Housing Finance Limited  
(Formerly Known as Dewan Housing Finance Corporation  
Limited

.....Applicant

V/s

Parul Thakkr  
(Personal Guarantor)

.....Respondent

**Order delivered on ..18/05/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Alisha Mehta, Adv. for Wadia Ghandy & Co.  
For the Respondent :

**ORDER**

**IA 583 of 2023**

This is an application seeking substitution of the name of Applicant in the original CP (IB) 160 of 2022 filed under Section 95 as the debt has been assigned by the Original Applicant, i.e., Piramal Capital & Hosing Finance Ltd. to the present Applicant, i.e., Omkara Assets Reconstruction Pvt. Ltd. The Assignment Deed dated 10.01.2023 is filed along with the application.

Issue notice to Respondents.

List for hearing on 24.07.2023.

Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

Sd-

**SHAMMI KHAN  
MEMBER (JUDICIAL)**